

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-II SECTION)**  
**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.11/81**  
**SCHEDULED ON 08.09.2015**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 11/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 08.09.2015 was actually held on 22.09.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation                         | Department |
|---------|--------------------------------------------|------------|
| 1.      | Shri S.K. Jain, D.O.                       | DIPP       |
| 2.      | Shri Gajraj Singh, Sr. D.O.                | DHI        |
| 3.      | Shri K.S. Sodhi, Asstt. Director (ME)      | MSME       |
| 4.      | Shri O.P. Sharma, Joint Industrial Adviser | DoC&PC     |
| 5.      | Shri Pradyumna Sahu, FTDO                  | DGFT       |



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| Case No.:36/11/81-ALC2/2013                                                                                                                                                                                                            | Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
| HQ File<br>:01/81/050/00190/AM14/                                                                                                                                                                                                      | RLA File<br>:05/24/040/00421/AM13/                         | Lic.No/Date:0510345900<br>13.02.2013       |          |
| <p>1 <b>Decision</b> : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. W-27/34/2013-IPHW dated 05.05.2014 (copy enclosed).</p> <p>RA may take suitable consequential action accordingly.</p> |                                                            |                                            |          |

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| Case No.:21/4/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Rejected |
| HQ File<br>:01/81/050/00076/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:03/95/040/01046/AM13/             | Lic.No/Date:0310729566<br>26.03.2013       |          |
| <p>2 <b>Decision</b> : The representative of MSME stated that the reply furnished by the company is not in accordance to their DL. Everytime the firm is forwarding the same old reply. MSME proposed to reject the case. Since proper reply has not been received from company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty &amp; applicable interest for EODC.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                |                                            |          |

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| Case No.:2/8/81-ALC2/2013                                                                                                                                                               | Party Name:EPSILON BATTERIES PVT. LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00118/AM14/                                                                                                                                                       | RLA File<br>:08/24/040/00032/AM14/     | Lic.No/Date:0810120617<br>30.04.2013       | Defer<br>Date:20.10.2015 |
| <p>3 <b>Decision</b> : NC observed that the application has been referred to MoEF &amp; MSME. NC decided to wait for their comments.</p> <p>The case stands deferred to 20.10.2015.</p> |                                        |                                            |                          |

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| Case No.:8/14/81-ALC2/2013                                                                                                                                                   | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00213/AM14/                                                                                                                                            | RLA File<br>:02/24/040/00010/AM14/     | Lic.No/Date:0210189458<br>08.05.2013       | Defer<br>Date:20.10.2015 |
| <p>4 <b>Decision</b> : NC observed that the application has been referred to MSME. NC decided to wait for their comments.</p> <p>The case stands deferred to 20.10.2015.</p> |                                        |                                            |                          |



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| Case No.:1/23/81-ALC2/2013                                                                                                                                                | Party Name:MAK CONTROLS AND SYSTEMS PVT LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00387/AM14/                                                                                                                                         | RLA File<br>:32/21/040/00032/AM14/           | Lic.No/Date:3210063581<br>29.05.2013       | Defer<br>Date:20.10.2015 |
| <p><b>Decision :</b> NC observed that the application has been referred to MoD. NC decided to wait for their comments.</p> <p>The case stands deferred to 20.10.2015.</p> |                                              |                                            |                          |

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| Case No.:1/5/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ANDRITZ HYDRO PRIVATE LIMITED, | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Closed |
| HQ File<br>:01/81/050/00151/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:11/21/040/00010/AM14/        | Lic.No/Date:1110027515<br>06.06.2013       |        |
| <p><b>Decision :</b> NC observed that DHI vide U.O. No.3(167)/2014/TSW(B)/322 dated 04.09.2015 (copy enclosed) has informed that the company in their reply has stated that the subject authorization has been issued on SION basis and the application was not filed on the basis of ad-hoc norm or self- declared norms as per para 4.7. The company has therefore not provided other details called for as per SDL. In view of the said observation of DHI, NC decided to close the case and request RA to take further necessary action.</p> <p>RA may take suitable consequential action accordingly.</p> |                                           |                                            |        |

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| Case No.:6/11/81-ALC2/2013                                                                                                                                                                                                                                                        | Party Name:PRECISION ELECTRONICS LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00160/AM14/                                                                                                                                                                                                                                                 | RLA File<br>:05/24/040/00066/AM14/    | Lic.No/Date:0510357436<br>18.06.2013       | Defer<br>Date:20.10.2015 |
| <p><b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the company on 23.07.2015 followed by reminder on 10.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.</p> <p>The case stands deferred to 20.10.2015.</p> |                                       |                                            |                          |

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| Case No.:1/14/81-ALC2/2013                                                                                                                                                                                                                               | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00206/AM14/                                                                                                                                                                                                                        | RLA File<br>:07/24/040/00155/AM14/          | Lic.No/Date:0710098022<br>03.09.2013       | Defer<br>Date:20.10.2015 |
| <p><b>Decision :</b> NC observed that clarification from RA is still awaited regarding whether the AA has been issued on net to net basis. NC decided to send a reminder to RA to expedite the reply.</p> <p>The case stands deferred to 20.10.2015.</p> |                                             |                                            |                          |



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| 9                                                                                                                                                                                    | Case No.:6/2/81-ALC2/2014         | Party Name:DELITE ENGINEERS PVT LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                      | HQ File<br>:01/81/050/00007/AM15/ | RLA File<br>:34/24/040/00244/AM14/  | Lic.No/Date:3410038999<br>13.01.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                     |                                            |                          |

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| 10                                                                                                                                                                  | Case No.:35/2/81-ALC2/2014        | Party Name:GRAVITA INDIA LTD.,     | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00036/AM15/ | RLA File<br>:13/24/040/00048/AM14/ | Lic.No/Date:1310045824<br>17.01.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                    |                                            |                          |

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| 11                                                                                                                                                                                  | Case No.:62/2/81-ALC2/2014        | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00063/AM15/ | RLA File<br>:03/94/040/00901/AM14/   | Lic.No/Date:0310767077<br>21.01.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                      |                                            |                          |

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| 12                                                                                                                                                                                  | Case No.:66/2/81-ALC2/2014        | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00067/AM15/ | RLA File<br>:03/94/040/00498/AM14/   | Lic.No/Date:0310767749<br>24.01.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                      |                                            |                          |

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| 13 | Case No.:17/2/81-ALC2/2014        | Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00018/AM15/ | RLA File<br>:05/24/040/00410/AM14/           | Lic.No/Date:0510378008<br>03.02.2014       | Defer<br>Date:20.10.2015 |



**Decision :** NC observed that clarification from RA is still awaited regarding whether the AA has been issued on repeat basis. NC decided to send a reminder to RA to expedite the reply.

The case stands deferred to 20.10.2015

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| 14                                                                                                                   | <b>Case No.:</b> 71/2/81-ALC2/2014 | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                      | HQ File<br>:01/81/050/00072/AM15/  | RLA File<br>:02/24/040/00189/AM14/     | Lic.No/Date:0210199764<br>07.02.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments. |                                    |                                        |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                              |                                    |                                        |                                            |                          |

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| 15                                                                                                                  | <b>Case No.:</b> 48/2/81-ALC2/2014 | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                     | HQ File<br>:01/81/050/00049/AM15/  | RLA File<br>:11/24/040/00008/AM14/ | Lic.No/Date:1110027893<br>12.02.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to DoT. NC decided to wait for their comments. |                                    |                                    |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                             |                                    |                                    |                                            |                          |

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| 16                                                                                                                  | <b>Case No.:</b> 12/2/81-ALC2/2014 | Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                     | HQ File<br>:01/81/050/00013/AM15/  | RLA File<br>:05/23/040/00075/AM14/                | Lic.No/Date:0510379333<br>13.02.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to DoT. NC decided to wait for their comments. |                                    |                                                   |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                             |                                    |                                                   |                                            |                          |

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| 17                                                                                                                  | <b>Case No.:</b> 24/2/81-ALC2/2014 | Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                     | HQ File<br>:01/81/050/00025/AM15/  | RLA File<br>:05/23/040/00537/AM13/                | Lic.No/Date:0510380166<br>24.02.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to DoT. NC decided to wait for their comments. |                                    |                                                   |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                             |                                    |                                                   |                                            |                          |



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| 18 | <b>Case No.:</b> 86/2/81-ALC2/2014                                                                                                                                 | <b>Party Name:</b> BHANSALI CABLES & CONDUCTORS (P) LTD., | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00087/AM15/                                                                                                                           | <b>RLA File</b><br>:05/23/040/00265/AM13/                 | <b>Lic.No/Date:</b> 0510380165<br>24.02.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that the application has been referred to DoT. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                           |                                                    |                                 |

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| 19 | <b>Case No.:</b> 41/2/81-ALC2/2014                                                                                                                                                                                       | <b>Party Name:</b> SHIVALIK BIMETAL CONTROLS LTD. | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
|    | <b>HQ File</b><br>:01/81/050/00042/AM15/                                                                                                                                                                                 | <b>RLA File</b><br>:05/24/040/00459/AM14/         | <b>Lic.No/Date:</b> 0510382339<br>20.03.2014       |                 |
|    | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(114)/14-ME dated 22.09.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                                   |                                                    |                 |

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| 20 | <b>Case No.:</b> 1/2/81-ALC2/2014                                                                                                                                                                                                       | <b>Party Name:</b> APAR INDUSTRIES LIMITED | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00002/AM15/                                                                                                                                                                                                | <b>RLA File</b><br>:34/24/040/00001/AM15/  | <b>Lic.No/Date:</b> 3410039725<br>03.04.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.<br><br>The case stands deferred to 20.10.2015. |                                            |                                                    |                                 |

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| 21 | <b>Case No.:</b> 27/8/81-ALC2/2014                                                                                                                                                                                                                                        | <b>Party Name:</b> AMC COOKWARE ( INDIA) PVT.LTD. | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00238/AM15/                                                                                                                                                                                                                                  | <b>RLA File</b><br>:07/24/040/00002/AM15/         | <b>Lic.No/Date:</b> 0710104026<br>12.05.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 22.07.2015 followed by reminder on 10.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.<br><br>The case stands deferred to 20.10.2015. |                                                   |                                                    |                                 |

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| 22 | <b>Case No.:</b> 38/8/81-ALC2/2014 | <b>Party Name:</b> NATIONAL STEEL AND AGRO INDUSTRIES LTD., | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred |
|    | <b>HQ File</b>                     | <b>RLA File</b>                                             | <b>Lic.No/Date:</b> 5610004271                     | <b>Defer</b>            |
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| :01/81/050/00249/AM15/                                                                                                               | :56/24/040/00006/AM15/ | 29.05.2014 | Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. |                        |            |                 |
| The case stands deferred to 20.10.2015.                                                                                              |                        |            |                 |

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| 23                                                                                                                                   | <b>Case No.:</b> 43/81-ALC2/2014  | Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                      | HQ File<br>:01/81/050/00254/AM15/ | RLA File<br>:56/24/040/00005/AM15/                  | Lic.No/Date:5610004270<br>29.05.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. |                                   |                                                     |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                                              |                                   |                                                     |                                            |                          |

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| 24                                                                                                                   | <b>Case No.:</b> 33/81-ALC2/2014  | Party Name:METENERE LTD.           | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                      | HQ File<br>:01/81/050/00244/AM15/ | RLA File<br>:05/24/040/00073/AM15/ | Lic.No/Date:0510388084<br>03.06.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MoEF. NC decided to wait for their comments. |                                   |                                    |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                              |                                   |                                    |                                            |                          |

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| 25                                                                                                                                                         | <b>Case No.:</b> 37/81-ALC2/2014  | Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
|                                                                                                                                                            | HQ File<br>:01/81/050/00248/AM15/ | RLA File<br>:04/24/040/00046/AM15/                 | Lic.No/Date:0410158825<br>25.06.2014       |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(227)/14-ME dated 22.09.2015 (copy enclosed). |                                   |                                                    |                                            |                 |
| RA may take suitable consequential action accordingly.                                                                                                     |                                   |                                                    |                                            |                 |

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| 26                                                                                                                                                                | <b>Case No.:</b> 26/11/81-ALC2/2014 | Party Name:HIGHTEMP FURNACES LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
|                                                                                                                                                                   | HQ File<br>:01/81/050/00340/AM15/   | RLA File<br>:07/24/040/00093/AM15/   | Lic.No/Date:0710105513<br>03.07.2014       |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(82)/2015-TSW(B)/320 dated 07.09.2015 (copy enclosed). |                                     |                                      |                                            |                 |



RA may take suitable consequential action accordingly.

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| 27 | <b>Case No.:</b> 35/11/81-ALC2/2014                                                                                                                                                                                                                 | <b>Party Name:</b> HBL POWER SYSTEMS LTD., | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00349/AM15/                                                                                                                                                                                                            | <b>RLA File</b><br>:09/24/040/00057/AM15/  | <b>Lic.No/Date:</b> 0910060610<br>08.07.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that RA was requested to furnish the correct copy of the application of the subject AA which is still awaited. NC decided send a reminder to RA to expedite the reply.<br><br>The case stands deferred to 20.10.2015. |                                            |                                                    |                                 |

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| 28 | <b>Case No.:</b> 12/11/81-ALC2/2014                                                                                                                                 | <b>Party Name:</b> ASSOCIATED PIGMENTS LIMITED | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00326/AM15/                                                                                                                            | <b>RLA File</b><br>:02/24/040/00069/AM15/      | <b>Lic.No/Date:</b> 0210204395<br>09.07.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                |                                                    |                                 |

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| 29 | <b>Case No.:</b> 43/11/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> HEENA METAL PVT LTD    | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Rejected</b> |
|    | <b>HQ File</b><br>:01/81/050/00357/AM15/                                                                                                                                                                                                                                                                                                                            | <b>RLA File</b><br>:03/94/040/00089/AM15/ | <b>Lic.No/Date:</b> 0310786766<br>14.07.2014       |                 |
|    | <b>Decision :</b> NC noted that firm has not replied to MSME D/L dated 09.06.2015 and reminder dated 22.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                           |                                                    |                 |

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| 30 | <b>Case No.:</b> 29/11/81-ALC2/2014                                                                                                                                                 | <b>Party Name:</b> ALSTOM INDIA LIMITED,  | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00343/AM15/                                                                                                                                            | <b>RLA File</b><br>:34/24/040/00013/AM15/ | <b>Lic.No/Date:</b> 3410040368<br>16.07.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                           |                                                    |                                 |



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| 31                                                                                                                                                                                                                                      | Case No.:73/11/81-ALC2/2014       | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                         | HQ File<br>:01/81/050/00387/AM15/ | RLA File<br>:03/94/040/00347/AM15/ | Lic.No/Date:0310786931<br>16.07.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision</b> :NC observed that the company has requested for a copy of the DL issued to them for furnishing reply. NC decided to send a copy of the DL to the company for compliance.<br><br>The case stands deferred to 20.10.2015. |                                   |                                    |                                            |                          |

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| 32                                                                                                                                                                                                                                                                                                                                                                        | Case No.:21/11/81-ALC2/2014       | Party Name:SHREEM ELECTRIC LTD.    | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00335/AM15/ | RLA File<br>:31/83/040/00106/AM15/ | Lic.No/Date:3110064588<br>22.07.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision</b> : NC noted that DeitY vide letter dated 30.10.2014 followed by reminders dated 7.1.2015, 23.2.2015, 26.03.2015 and 10.09.2015, have requested the company to depute their representative for technical discussion. Reply of the company is still awaited. NC decided to wait for the reply of the company.<br><br>The case stands deferred to 20.10.2015. |                                   |                                    |                                            |                          |

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| 33                                                                                                                                                                 | Case No.:6/11/81-ALC2/2014        | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00320/AM15/ | RLA File<br>:04/24/040/00091/AM15/              | Lic.No/Date:0410159116<br>28.07.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision</b> : NC observed that the application has been referred to DoT. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                                 |                                            |                          |

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| 34                                                                                                                                                                                                                                                                                                                                | Case No.:10/11/81-ALC2/2014       | Party Name:VIKARSH STAMPINGS INDIA PVT. LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/81/050/00324/AM15/ | RLA File<br>:31/83/040/00108/AM15/           | Lic.No/Date:3110064657<br>30.07.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision</b> :NC observed that RA was requested to clarify whether the application should come to NC for fixation of norms where there is SION. NC observed that the clarification from RA is still awaited. NC decided to send a reminder to RA to expedite the clarification.<br><br>The case stands deferred to 20.10.2015. |                                   |                                              |                                            |                          |

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| 35 | Case No.:36/11/81-ALC2/2014 | Party Name:INDO COOL | Meet No/Date:11/81- | Status:Deferred |
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|                                                                                                                                                                                                                                                         | COMPOSITES PRIVATE LIMITED         | ALC2/2015<br>08.09.2015              |                          |
| HQ File<br>:01/81/050/00350/AM15/                                                                                                                                                                                                                       | RLA File<br>:04/24/040/00101/AM15/ | Lic.No/Date:0410159126<br>01.08.2014 | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 03.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                    |                                      |                          |

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| 36                                                                                                                                                                  | <b>Case No.:</b> 86/11/81-ALC2/2014 | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00400/AM15/   | RLA File<br>:02/24/040/00091/AM15/     | Lic.No/Date:0210204734<br>08.08.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                     |                                        |                                            |                          |

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| 37                                                                                                                                                                  | <b>Case No.:</b> 54/11/81-ALC2/2014 | Party Name:METENERE LTD.           | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00368/AM15/   | RLA File<br>:05/24/040/00178/AM15/ | Lic.No/Date:0510390703<br>22.08.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                     |                                    |                                            |                          |

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| 38                                                                                                                                                                                                                                      | <b>Case No.:</b> 2/11/81-ALC2/2014 | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                         | HQ File<br>:01/81/050/00316/AM15/  | RLA File<br>:07/24/040/00170/AM15/          | Lic.No/Date:0710106521<br>25.08.2014       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.<br><br>The case stands deferred to 20.10.2015. |                                    |                                             |                                            |                          |

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| 39 | <b>Case No.:</b> 65/11/81-ALC2/2014 | Party Name:DIAMOND METAL SCREENS (P) LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00379/AM15/   | RLA File<br>:07/24/040/00184/AM15/       | Lic.No/Date:0710106526<br>25.08.2014       | Defer<br>Date:20.10.2015 |



**Decision :** NC noted that DIPP Deficiency letter was issued to the company on 22.07.2015 followed by reminder on 10.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 20.10.2015.

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| <b>Case No.:</b> 76/11/81-ALC2/2014                                                                                                                                                                                                                                       | <b>Party Name:</b> LM WIND POWER BLADES (INDIA) PVT. LTD | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00390/AM15/                                                                                                                                                                                                                                  | <b>RLA File</b><br>:07/24/040/00175/AM15/                | <b>Lic.No/Date:</b> 0710106571<br>27.08.2014       | <b>Defer</b><br>Date:20.10.2015 |
| 40 <b>Decision :</b> NC observed that comments furnished by C&PC vide O.M. No. 46011/211/2005-PC.II dated 24.08.2015 include indigenous items. The representative of C&PC was requested to furnish the comments excluding indigenous items. NC decided to defer the case. |                                                          |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                                                                                                   |                                                          |                                                    |                                 |

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| <b>Case No.:</b> 76/17/81-ALC2/2014                                                                                                                                                                                | <b>Party Name:</b> RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED, | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00611/AM15/                                                                                                                                                                           | <b>RLA File</b><br>:02/24/040/00139/AM15/                    | <b>Lic.No/Date:</b> 0210205074<br>17.10.2014       | <b>Defer</b><br>Date:20.10.2015 |
| 41 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                                              |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                                            |                                                              |                                                    |                                 |

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| <b>Case No.:</b> 20/17/81-ALC2/2014                                                                                                     | <b>Party Name:</b> UTTAM GALVA STEELS LIMITED, | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00555/AM15/                                                                                                | <b>RLA File</b><br>:03/95/040/00638/AM15/      | <b>Lic.No/Date:</b> 0310791182<br>18.11.2014       | <b>Defer</b><br>Date:20.10.2015 |
| 42 <b>Decision :</b> NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. |                                                |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                 |                                                |                                                    |                                 |

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| <b>Case No.:</b> 35/17/81-ALC2/2014                                                                                                                                                       | <b>Party Name:</b> ALSTOM INDIA LIMITED,  | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00570/AM15/                                                                                                                                                  | <b>RLA File</b><br>:34/24/040/00214/AM15/ | <b>Lic.No/Date:</b> 3410040713<br>24.11.2014       | <b>Defer</b><br>Date:20.10.2015 |
| 43 <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to |                                           |                                                    |                                 |



them to expedite reply.

The case stands deferred to 20.10.2015.

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| 44 | <b>Case No.:</b> 80/17/81-ALC2/2014                                                                                                                                                                                                                             | <b>Party Name:</b> LARSEN & TOUBRO LIMITED | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00615/AM15/                                                                                                                                                                                                                        | <b>RLA File</b><br>:03/95/040/00655/AM15/  | <b>Lic.No/Date:</b> 0310791357<br>24.11.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the company on 24.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                            |                                                    |                                 |

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| 45 | <b>Case No.:</b> 36/17/81-ALC2/2014                                                                                                                                                                                                                           | <b>Party Name:</b> ALSTOM INDIA LIMITED,  | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00571/AM15/                                                                                                                                                                                                                      | <b>RLA File</b><br>:34/24/040/00213/AM15/ | <b>Lic.No/Date:</b> 3410040722<br>25.11.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                           |                                                    |                                 |

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| 46 | <b>Case No.:</b> 45/17/81-ALC2/2014                                                                                                                                                  | <b>Party Name:</b> BINDAL SMELTING PVT LTD | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00580/AM15/                                                                                                                                             | <b>RLA File</b><br>:05/23/040/00383/AM15/  | <b>Lic.No/Date:</b> 0510392310<br>08.12.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                            |                                                    |                                 |

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| 47 | <b>Case No.:</b> 56/17/81-ALC2/2014                                                                                                                                                                                        | <b>Party Name:</b> LM WIND POWER BLADES (INDIA) PVT. LTD | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00591/AM15/                                                                                                                                                                                   | <b>RLA File</b><br>:07/24/040/00323/AM15/                | <b>Lic.No/Date:</b> 0710107176<br>12.12.2014       | <b>Defer</b><br>Date:20.10.2015 |
|    | <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 16.07.2015 followed by reminder on 10.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. |                                                          |                                                    |                                 |



The case stands deferred to 20.10.2015.

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| 48                                                                                                                                                                                   | Case No.:84/17/81-ALC2/2014       | Party Name:BILCARE LIMITED         | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                      | HQ File<br>:01/81/050/00619/AM15/ | RLA File<br>:31/83/040/00228/AM15/ | Lic.No/Date:3110065219<br>20.01.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                    |                                            |                          |

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| 49                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:26/17/81-ALC2/2014       | Party Name:MAK CONTROLS AND SYSTEMS PVT LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00561/AM15/ | RLA File<br>:32/21/040/00162/AM15/           | Lic.No/Date:3210077400<br>21.01.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that Ministry of Defence vide O.M. No. 13(6)/2015/D(EPC) dated 1st September, 2015 (copy enclosed) has stated that NOC to M/s Mak Controls and Systems Pvt. Ltd. Coimbatore for export of SCOMET items has been issued. However, wastage norms has not been recommended. NC decided to request Ministry of Defence to examine the case in respect of wastage norms.<br><br>The case stands deferred to 20.10.2015. |                                   |                                              |                                            |                          |

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| 50                                                                                                                                                                                                                           | Case No.:34/5/81-ALC2/2015        | Party Name:UM CABLES LTD.,         | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
|                                                                                                                                                                                                                              | HQ File<br>:01/81/050/00134/AM16/ | RLA File<br>:03/95/040/00881/AM15/ | Lic.No/Date:0310794491<br>10.03.2015       |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(28)/2015-IPHW dated 20.08.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                   |                                    |                                            |          |

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| 51                                                                                                                                                                                  | Case No.:23/5/81-ALC2/2015        | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00123/AM16/ | RLA File<br>:03/95/040/01019/AM15/ | Lic.No/Date:0310794570<br>13.03.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                    |                                            |                          |



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| 52                                                                                                                                    | Case No.:39/5/81-ALC2/2015        | Party Name:R.R.KABEL LIMITED,      | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                       | HQ File<br>:01/81/050/00139/AM16/ | RLA File<br>:03/95/040/01018/AM15/ | Lic.No/Date:0310794640<br>17.03.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments. |                                   |                                    |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                                               |                                   |                                    |                                            |                          |

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| Case No.:35/5/81-ALC2/2015        | Party Name:ASSOCIATED CABLES PVT. LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
| HQ File<br>:01/81/050/00135/AM16/ | RLA File<br>:03/94/040/01128/AM15/     | Lic.No/Date:0310794764<br>20.03.2015       |          |

**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/53 dated 08.09.2015 as under:-

1. Net weight of export products may be specified as under:

| Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./km.) |
|---------|------------------------------|---------|------------------------------|---------|------------------------------|---------|------------------------------|
| 1       | 823                          | 5       | 915                          | 9       | 290                          | 13      | 688                          |
| 2       | 433                          | 6       | 502                          | 10      | 465                          | 14      | 318                          |
| 3       | 534                          | 7       | 403                          | 11      | 635                          | 15      | 506                          |
| 4       | 351                          | 8       | 374                          | 12      | 580                          | 16      | 256                          |

2. Quantity of import item at Sl.No 1 viz. continuous cast Copper Rod( 8 mm dia)(EC Grade) may be allowed as 19601 Kgs. as 1.01 Kgs/Kg. content in the export items at Sl. No. 1 to 16.

3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 16.

4. Quantity of import item at Sl.No 3 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs/Kg. content in the export items at Sl. No. 9 to 11 & 14 to 16.

5. Quantities of import item at Sl. No.4 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 14 to 16.

6. Zero Halogen Flame Retardant (ZHFR) compound may be deleted from the description of import item at Sl. No.5 and quantities of import item at Sl. No. 5 viz. LSF Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 13.

7. Quantities of import item at Sl. No.6 viz. Steel Armouring Wire may be allowed as 1.02 Kgs/Kg content in the Export Products at Sl. No. 1 to 8, 12 & 13.



8. Import items at Sl. No. 7 to 11 (Wooden Drum) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

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| Case No.:36/5/81-ALC2/2015        | Party Name:ASSOCIATED CABLES PVT. LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
| HQ File<br>:01/81/050/00136/AM16/ | RLA File<br>:03/94/040/01152/AM15/     | Lic.No/Date:0310794761<br>20.03.2015       |          |

**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/54 dated 08.09.2015 as under:-

1. Net weight of export products may be specified as under:

| Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./Km.) |
|---------|------------------------------|---------|------------------------------|
| 1       | 659                          | 4       | 686                          |
| 2       | 286                          | 5       | 952                          |
| 3       | 457                          | 6       | 1114                         |

2. Quantity of import item at Sl.No 1 viz. continuous cast Copper Rod( 8 mm dia)(EC Grade) may be allowed as 18542 Kgs. as 1.01 Kgs/Kg. content in the export items at Sl. No. 1 to 6.
3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 6.
4. Zero Halogen Flame Retardant (ZHFR) compound may be deleted from the description of import item at Sl. No.3 and quantities of import item at Sl. No. 3 viz. LSF Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 6.
5. Import items at Sl. No. 4, 5 & 6 (Wooden Drum) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

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| Case No.:40/5/81-ALC2/2015                                                                                                                                                                                                                                                                                                                             | Party Name:REXNORD ELECTRONICS & CONTROLS LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Closed |
| HQ File<br>:01/81/050/00140/AM16/                                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00904/AM15/             | Lic.No/Date:0310794804<br>23.03.2015       |        |
| <b>Decision :</b> NC noted that RA, Mumbai vide letter No.03/95/040/0904/AM15/No Norms II/141 dated 23.03.2015 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. IV on basis of decision of Norms Committee in Meeting No. 6/81 ALC2/2014 dated 17.06.2014. Therefore, NC decided to |                                                |                                            |        |



close the case.

RA may take suitable consequential action accordingly.

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| 56                                                                                                                                                                                                              | Case No.:3/5/81-ALC2/2015         | Party Name:DELPHI<br>CONNECTION SYSTEMS<br>INDIA PRIVATE LIMITED, | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00103/AM16/ | RLA File<br>:10/24/040/00135/AM15/                                | Lic.No/Date:1010059079<br>25.03.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 08.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                   |                                                                   |                                                |                          |
| The case stands deferred to 20.10.2015.                                                                                                                                                                         |                                   |                                                                   |                                                |                          |

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| 57                                                                                                                                   | Case No.:22/5/81-ALC2/2015        | Party Name:PHOENIX FOILS<br>PVT. LTD. | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                      | HQ File<br>:01/81/050/00122/AM16/ | RLA File<br>:03/95/040/01081/AM15/    | Lic.No/Date:0310794878<br>25.03.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. |                                   |                                       |                                                |                          |
| The case stands deferred to 20.10.2015.                                                                                              |                                   |                                       |                                                |                          |

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| 58                                                                                                                                                                                                              | Case No.:37/5/81-ALC2/2015        | Party Name:APAR<br>INDUSTRIES LIMITED | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00137/AM16/ | RLA File<br>:03/94/040/01161/AM15/    | Lic.No/Date:0310794906<br>26.03.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                   |                                       |                                                |                          |
| The case stands deferred to 20.10.2015.                                                                                                                                                                         |                                   |                                       |                                                |                          |

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| 59                                                                                                                                                        | Case No.:43/5/81-ALC2/2015        | Party Name:DYNAMIC<br>CABLES PVT. LTD. | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | Approved |
|                                                                                                                                                           | HQ File<br>:01/81/050/00143/AM16/ | RLA File<br>:13/24/040/00058/AM15/     | Lic.No/Date:1310047828<br>26.03.2015           |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/59 dated 22.09.2015 as under:- |                                   |                                        |                                                |          |
| 1. Net weight of export product may be specified as 10890 Kgs.                                                                                            |                                   |                                        |                                                |          |



2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 5940 Kgs. on net to net basis.
3. Quantity of import item No. 2 viz. XLPE Compound may be allowed as applied for i.e. 4950 Kgs. on net to net basis .

RA may take suitable consequential action accordingly.

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| <b>Case No.:</b> 31/5/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Party Name:</b> SUPRA QUALITY EXPORTS(INDIA) PVT. LTD. | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00131/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>RLA File</b><br>:03/95/040/01049/AM15/                 | <b>Lic.No/Date:</b> 0310794963<br>27.03.2015       | <b>Defer</b><br>Date:20.10.2015 |
| <b>Decision :</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/60 dated 22/09/2015 as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                           |                                                    |                                 |
| <ol style="list-style-type: none"> <li>1. Detailed calculations for the quantities of import items at Sl. No. 1 &amp; 3 (Nikrothal Wire N80) supported by length and diameter of wire in export products because of the following reasons:             <ol style="list-style-type: none"> <li>(i) As per details given in the application, each 2000 Watt of Heating Element ( export item at Sl.No.1) contains 4530 mm of Nikrothal Wire N80 (0.8 mm dia) which shall weigh about 18.93 gms. as against 52 gms. indicated by the firm.</li> <li>(ii) Similarly, each 2750 Watt of Heating Element (export item at Sl.No.2) contains 5730 mm of Nikrothal Wire N80 (0.95 mm dia) which shall weigh about 33.76 gms. as against 95 gms. indicated by the firm.</li> </ol> </li> </ol> |                                                           |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                           |                                                    |                                 |

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| <b>Case No.:</b> 24/5/81-ALC2/2015                                                                                                                                                      | <b>Party Name:</b> METAL CARE ALLOYS PRIVATE LIMITED. | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00124/AM16/                                                                                                                                                | <b>RLA File</b><br>:03/95/040/01054/AM15/             | <b>Lic.No/Date:</b> 0310795006<br>30.03.2015       | <b>Defer</b><br>Date:20.10.2015 |
| <b>Decision :</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(123)/15-ME dated 09/09/2015 (copy enclosed). |                                                       |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                 |                                                       |                                                    |                                 |

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| <b>Case No.:</b> 5/5/81-ALC2/2015 | <b>Party Name:</b> IMAGE LABELS PVT.LTD., | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred |
| <b>HQ File</b>                    | <b>RLA File</b>                           | <b>Lic.No/Date:</b> 0710107976                     | <b>Defer</b>            |



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| :01/81/050/00105/AM16/                                                                                                                                                                                          | :07/24/040/00475/AM15/ | 31.03.2015 | Date:20.10.2015 |
| <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                        |            |                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                                         |                        |            |                 |

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| Case No.:8/5/81-ALC2/2015               | Party Name:HICAL NSE<br>ELECTRONICS PRIVATE<br>LIMITED                                                                                                                                                                      | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00108/AM16/       | RLA File<br>:07/24/040/00487/AM15/                                                                                                                                                                                          | Lic.No/Date:0710107977<br>31.03.2015           | Defer<br>Date:20.10.2015 |
| 63                                      | <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the company on 08.07.2015 followed by reminder on 10.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. |                                                |                          |
| The case stands deferred to 20.10.2015. |                                                                                                                                                                                                                             |                                                |                          |

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| Case No.:25/5/81-ALC2/2015        | Party Name:STEEL GEMS,                                                                                                                                                                                                             | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00125/AM16/ | RLA File<br>:03/95/040/01119/AM15/                                                                                                                                                                                                 | Lic.No/Date:0310795045<br>31.03.2015       | Defer<br>Date:20.10.2015 |
| 64                                | <b>Decision</b> :NC observed that RA was requested to confirm whether the firm has surrendered the subject AA. NC noted that the confirmation from RA is still awaited. NC decided to send a reminder to RA to expedite the reply. |                                            |                          |
|                                   | The case stands deferred to 20.10.2015.                                                                                                                                                                                            |                                            |                          |

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| <b>Case No.:</b> 19/5/81-ALC2/2015 | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
| HQ File<br>:01/81/050/00119/AM16/  | RLA File<br>:03/95/040/01031/AM15/        | Lic.No/Date:0310795181<br>08.04.2015       |                 |

**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/65 dated 22.09.2015 as under:-

Advance Authorisation may be ratified as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:



1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 %.
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

RA may take suitable consequential action accordingly.

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| 66                                                                                                                                                                                   | <b>Case No.:</b> 32/5/81-ALC2/2015<br><br><b>HQ File</b><br>:01/81/050/00132/AM16/ | <b>Party Name:</b> R.R.KABEL LIMITED,<br><br><b>RLA File</b><br>:03/95/040/00993/AM15/ | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015<br><br><b>Lic.No/Date:</b> 0310795281<br>13.04.2015 | <b>Status:</b> Deferred<br><br>Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                    |                                                                                        |                                                                                                        |                                                         |

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| 67                                                                                                                                                                                                                                                         | <b>Case No.:</b> 10/8/81-ALC2/2015<br><br><b>HQ File</b><br>:01/81/050/00154/AM16/ | <b>Party Name:</b> FCI OEN CONNECTORS LIMITED<br><br><b>RLA File</b><br>:10/24/040/00140/AM15/ | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015<br><br><b>Lic.No/Date:</b> 1010059108<br>13.04.2015 | <b>Status:</b> Deferred<br><br>Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application was referred to MSME but they have returned the application since it does not pertain to them. NC decided to send the application to DeitY for comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                    |                                                                                                |                                                                                                        |                                                         |

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| 68                                                                                                                                                                  | <b>Case No.:</b> 7/5/81-ALC2/2015<br><br><b>HQ File</b><br>:01/81/050/00107/AM16/ | <b>Party Name:</b> TATA POWER SOLAR SYSTEMS LTD.<br><br><b>RLA File</b><br>:07/24/040/00470/AM15/ | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015<br><br><b>Lic.No/Date:</b> 0710108018<br>15.04.2015 | <b>Status:</b> Deferred<br><br>Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MNRE. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                   |                                                                                                   |                                                                                                        |                                                         |



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| 69 | <b>Case No.:</b> 4/5/81-ALC2/2015                                                                                                                                                   | Party Name:TD POWER SYSTEMS LTD    | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00104/AM16/                                                                                                                                                   | RLA File<br>:07/24/040/00013/AM16/ | Lic.No/Date:0710108076<br>17.04.2015       | Defer<br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                    |                                            |                          |

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| 70 | <b>Case No.:</b> 9/5/81-ALC2/2015                                                                                                                                   | Party Name:BINDAL SMELTING PVT LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00109/AM16/                                                                                                                                   | RLA File<br>:05/23/040/00006/AM16/ | Lic.No/Date:0510393999<br>27.04.2015       | Defer<br>Date:20.10.2015 |
|    | <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                    |                                            |                          |

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| 71 | <b>Case No.:</b> 16/5/81-ALC2/2015                                                                                                                                                                                                                                        | Party Name:AGH ALTECH PRIVATE LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00116/AM16/                                                                                                                                                                                                                                         | RLA File<br>:05/23/040/00023/AM16/    | Lic.No/Date:0510394025<br>29.04.2015       | Defer<br>Date:20.10.2015 |
|    | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 22.07.2015 followed by reminder on 10.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.<br><br>The case stands deferred to 20.10.2015. |                                       |                                            |                          |

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| 72 | <b>Case No.:</b> 10/5/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:JINDAL SAW LTD          | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
|    | HQ File<br>:01/81/050/00110/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:05/23/040/00012/AM16/ | Lic.No/Date:0510394072<br>01.05.2015       |                 |
|    | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/72 dated 22.09.2015 as under:-<br><br><ol style="list-style-type: none"> <li>1. Net weight of export items at Sl. No. 1 to 3 may be specified as 33.8 MT, 32750 MT &amp; 79.26 MT respectively .</li> <li>2. Thickness of "Internal lining" in export items at Sl. No. 1 to 3 may be specified as "0.406 mm".</li> <li>3. Thickness of "external coating" in export items at Sl. No. 1 to 3 may be</li> </ol> |                                    |                                            |                 |



- specified as "2 mm".
4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 17 & 33 may be deleted and these items shall be of relevant grade as contained in the export items
  5. Quantity of import item at Sl. No. 1 may be allowed as 34.349 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
  6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.140 MT taking clue from SION C-1289.
  7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1289.
  8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
  9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.0 Sq. meter/Sq. meter content in the export item at Sl. No. 1 as claimed by the firm.
  10. Quantity of import item at Sl. No. 17 may be allowed as 33238.7 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
  11. Quantity of import item at Sl. No. 18 may be allowed as 135.258 MT taking clue from SION C-1289.
  12. Total quantities of import items at Sl. No. 19 to 21, 26 to 29 & 32 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1289.
  13. Quantities of import items at Sl. No. 22, 30 & 31 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.
  14. Quantities of import items at Sl. No. 23 to 25 may be allowed as 1.0 Sq. meters/Sq. meter content in the export item at Sl. No. 2 as claimed by the firm.
  15. Quantity of import item at Sl. No. 33 may be allowed as 77.805 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3.
  16. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 0.320 MT taking clue from SION C-1289.
  17. Total quantities of import items at Sl. No. 35 to 37, 42 to 45 & 48 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1289.
  18. Quantities of import items at Sl. No. 38, 46 & 47 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
  19. Quantities of import items at Sl. No. 39 to 41 may be allowed as 1.0 Sq. meters/Sq. meter content in the export item at Sl. No. 3 as claimed by the firm.

RA may take suitable consequential action accordingly.

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| 73 | Case No.:11/5/81-ALC2/2015 | Party Name:JINDAL SAW LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
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|-----------------------------------|------------------------------------|--------------------------------------|--|
| HQ File<br>:01/81/050/00111/AM16/ | RLA File<br>:05/23/040/00011/AM16/ | Lic.No/Date:0510394071<br>01.05.2015 |  |
|-----------------------------------|------------------------------------|--------------------------------------|--|

**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/73 dated 22.09.2015 as under:-

1. Net weight of export item may be specified as 64022 MT.
2. Thickness of "Internal lining" in export item may be specified as "0.406 mm".
3. Thickness of "external coating" in export item may be specified as "2 mm".
4. Word " Alloy" mentioned in the description of import item at Sl. No. 1 may be deleted and this item shall be of relevant grade as contained in the export item.
5. Quantity of import item at Sl. No. 1 may be allowed as 64862.4 MT as 1.05 Kgs./Kg. content in the export item.
6. Quantity of import item at Sl. No. 2 may be allowed as 264.41 MT taking clue from SION C-1289.
7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item taking clue from SION C-1289.
8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item .
9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.0 Sq. meter/Sq. meter content in the export item as claimed by the firm.

RA may take suitable consequential action accordingly.

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| <b>Case No.:13/8/81-ALC2/2015</b> | Party Name:ALCOMEX<br>SPRINGS PRIVATE LIMITED | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00157/AM16/ | RLA File<br>:31/83/040/00006/AM16/            | Lic.No/Date:3110065421<br>08.05.2015           | Defer<br>Date:20.10.2015 |

**Decision :** NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/74 dated 22/09/2015 as under:-

74

1. Information in respect of Sl. No. 3 & 5 of Standard Deficiency Format, export product wise.
2. Separate weights of "Industrial Helical Spring" and "Plugs", export product wise.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format, for manufacture of plugs, export product wise.

The case stands deferred to 20.10.2015.

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| <b>75 Case No.:37/8/81-ALC2/2015</b> | Party Name:L & T | Meet No/Date:11/81- | <b>Status:Deferred</b> |
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|                                                                                                                                                                                                                                                                |                                    | HYDROCARBON<br>ENGINEERING LIMITED | ALC2/2015<br>08.09.2015              |                          |
| HQ File<br>:01/81/050/00181/AM16/                                                                                                                                                                                                                              | RLA File<br>:03/95/040/01064/AM15/ |                                    | Lic.No/Date:0310795786<br>08.05.2015 | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                    |                                    |                                      |                          |

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| 76                                                                                                                                                                                  | <b>Case No.:17/5/81-ALC2/2015</b> | Party Name:TOSHIBA JSW<br>POWER SYSTEMS PRIVATE<br>LIMITED | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00117/AM16/ | RLA File<br>:04/24/040/00006/AM16/                         | Lic.No/Date:0410160496<br>12.05.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                                            |                                                |                          |

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| 77                                                                                                                                                                                  | <b>Case No.:18/5/81-ALC2/2015</b> | Party Name:TOSHIBA JSW<br>POWER SYSTEMS PRIVATE<br>LIMITED | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00118/AM16/ | RLA File<br>:04/24/040/00010/AM16/                         | Lic.No/Date:0410160497<br>12.05.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                                            |                                                |                          |

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| 78                                                                                                                                                                  | <b>Case No.:28/8/81-ALC2/2015</b> | Party Name:BARODA<br>EQUIPMENT AND VESSELS<br>PVT LTD | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00172/AM16/ | RLA File<br>:34/21/040/00043/AM16/                    | Lic.No/Date:3410041222<br>12.05.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                                       |                                                |                          |

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| 79 | <b>Case No.:38/8/81-ALC2/2015</b> | Party Name:SAM ALLOYS<br>PVT.LTD. | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b> |
|    | HQ File                           | RLA File                          | Lic.No/Date:0310795864                         | Defer                  |



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| :01/81/050/00182/AM16/                                                                                                                                                                                                                  | :03/95/040/00081/AM16/ | 13.05.2015 | Date:20.10.2015 |
| <b>Decision :</b> NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.<br><br>The case stands deferred to 20.10.2015. |                        |            |                 |

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| <b>Case No.:</b> 17/8/81-ALC2/2015                                                                                                                                                                                                                                | Party Name:ANJANI TECHNOPLAST LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00161/AM16/                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00052/AM16/ | Lic.No/Date:0510394297<br>19.05.2015       | Defer<br>Date:20.10.2015 |
| 80 <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 14.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                    |                                            |                          |

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| <b>Case No.:</b> 31/8/81-ALC2/2015                                                                                                                                                                                        | Party Name:KRYFS POWER COMPONENTS LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
| HQ File<br>:01/81/050/00175/AM16/                                                                                                                                                                                         | RLA File<br>:03/94/040/01213/AM15/        | Lic.No/Date:0310796024<br>19.05.2015       |                 |
| 81 <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(6)/2011-TW dated 26.08.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                           |                                            |                 |

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| <b>Case No.:</b> 9/8/81-ALC2/2015                                                                                                                                                                                          | Party Name:VARDHAMAN STAMPINGS PVT LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
| HQ File<br>:01/81/050/00153/AM16/                                                                                                                                                                                          | RLA File<br>:08/24/040/00065/AM16/     | Lic.No/Date:0810135353<br>25.05.2015       |                 |
| 82 <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(17)/2015-TW dated 19.08.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                        |                                            |                 |

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| <b>Case No.:</b> 14/8/81-ALC2/2015                                                                                                       | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00158/AM16/                                                                                                        | RLA File<br>:05/23/040/00013/AM16/ | Lic.No/Date:0510394365<br>27.05.2015       | Defer<br>Date:20.10.2015 |
| 83 <b>Decision :</b> NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments. |                                    |                                            |                          |



The case stands deferred to 20.10.2015.

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| <b>Case No.:</b> 27/8/81-ALC2/2015                                                                                                                                                                                  | <b>Party Name:</b> HICAL NSE ELECTRONICS PRIVATE LIMITED | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00171/AM16/                                                                                                                                                                            | <b>RLA File</b><br>:07/24/040/00057/AM16/                | <b>Lic.No/Date:</b> 0710108272<br>27.05.2015       | <b>Defer</b><br>Date:20.10.2015 |
| 84 <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the company on 12.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                                          |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                                             |                                                          |                                                    |                                 |

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| <b>Case No.:</b> 35/8/81-ALC2/2015                                                                                                                                                                                 | <b>Party Name:</b> MAN INDUSTRIES (INDIA) LTD. | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00179/AM16/                                                                                                                                                                           | <b>RLA File</b><br>:03/95/040/00113/AM16/      | <b>Lic.No/Date:</b> 0310796236<br>27.05.2015       | <b>Defer</b><br>Date:20.10.2015 |
| 85 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                                |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                                            |                                                |                                                    |                                 |

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| <b>Case No.:</b> 1/8/81-ALC2/2015                                                                                                                                                          | <b>Party Name:</b> CEE DEE METAL ALLOYS (P) LTD, | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00145/AM16/                                                                                                                                                   | <b>RLA File</b><br>:07/24/040/00048/AM16/        | <b>Lic.No/Date:</b> 0710108283<br>28.05.2015       | <b>Defer</b><br>Date:20.10.2015 |
| 86 <b>Decision :</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(109)/15-ME dated 07/09/2015 (copy enclosed). |                                                  |                                                    |                                 |
| The case stands deferred to 20.10.2015.                                                                                                                                                    |                                                  |                                                    |                                 |

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| <b>Case No.:</b> 19/8/81-ALC2/2015                                                                                                                                                                                 | <b>Party Name:</b> JINDAL SAW LTD         | <b>Meet No/Date:</b> 11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00163/AM16/                                                                                                                                                                           | <b>RLA File</b><br>:05/23/040/00053/AM16/ | <b>Lic.No/Date:</b> 0510394385<br>29.05.2015       | <b>Defer</b><br>Date:20.10.2015 |
| 87 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                           |                                                    |                                 |



The case stands deferred to 20.10.2015.

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| 88                                                                                                                                                                                   | Case No.:16/8/81-ALC2/2015        | Party Name:HINDUSTHAN URBAN INFRASTRUCTURE LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                      | HQ File<br>:01/81/050/00160/AM16/ | RLA File<br>:05/23/040/00072/AM16/                 | Lic.No/Date:0510394422<br>03.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                                    |                                            |                          |

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| 89                                                                                                                                                                                                                                 | Case No.:18/8/81-ALC2/2015        | Party Name:HONDA SIEL POWER PRODUCTS LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
|                                                                                                                                                                                                                                    | HQ File<br>:01/81/050/00162/AM16/ | RLA File<br>:05/23/040/00010/AM16/        | Lic.No/Date:0510394423<br>03.06.2015       |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide DC(MSME) ID note no 30(86)/15-ME dated 25.08.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                   |                                           |                                            |          |

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| 90                                                                                                                                                                                                                                 | Case No.:6/8/81-ALC2/2015         | Party Name:SPRAY KING AGRO EQUIPMENT PVT.LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Approved |
|                                                                                                                                                                                                                                    | HQ File<br>:01/81/050/00150/AM16/ | RLA File<br>:24/24/040/00001/AM16/             | Lic.No/Date:2410041737<br>04.06.2015       |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide DC(MSME) ID note no 30(85)/15-ME dated 17.08.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                   |                                                |                                            |          |

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| 91                                                                                                                                                                                   | Case No.:44/8/81-ALC2/2015        | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred          |
|                                                                                                                                                                                      | HQ File<br>:01/81/050/00188/AM16/ | RLA File<br>:05/24/040/00094/AM16/      | Lic.No/Date:0510394455<br>04.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                   |                                         |                                            |                          |

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| 92 | Case No.:45/8/81-ALC2/2015 | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | Status:Deferred |
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| HQ File<br>:01/81/050/00189/AM16/                                                                                                     | RLA File<br>:05/24/040/00097/AM16/ | Lic.No/Date:0510394456<br>04.06.2015 | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. |                                    |                                      |                          |
| The case stands deferred to 20.10.2015.                                                                                               |                                    |                                      |                          |

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| <b>Case No.:2/8/81-ALC2/2015</b>                                                                                                                                                       | Party Name:CEE DEE METAL ALLOYS (P) LTD, | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00146/AM16/                                                                                                                                                      | RLA File<br>:07/24/040/00072/AM16/       | Lic.No/Date:0710108322<br>05.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(95)/15-ME dated 03/09/2015 (copy enclosed). |                                          |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                                                                                                |                                          |                                            |                          |

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| <b>Case No.:5/8/81-ALC2/2015</b>                                                                                                                                                                                | Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00149/AM16/                                                                                                                                                                               | RLA File<br>:04/24/040/00048/AM16/               | Lic.No/Date:0410160638<br>05.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                                  |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                                                                                                                         |                                                  |                                            |                          |

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| <b>Case No.:34/8/81-ALC2/2015</b>                                                                                                                                     | Party Name:TRAFIGURA INDIA PVT. LTD | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
| HQ File<br>:01/81/050/00178/AM16/                                                                                                                                     | RLA File<br>:03/95/040/00161/AM16/  | Lic.No/Date:0310796495<br>08.06.2015       |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide DC(MSME) UO note no 30(130)/15-ME dated 11.09.2015 (copy enclosed). |                                     |                                            |                 |
| RA may take suitable consequential action accordingly.                                                                                                                |                                     |                                            |                 |

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| <b>Case No.:40/8/81-ALC2/2015</b>                                                                                    | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00184/AM16/                                                                                    | RLA File<br>:03/94/040/00173/AM16/ | Lic.No/Date:0310796526<br>09.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments. |                                    |                                            |                          |



The case stands deferred to 20.10.2015.

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| 97                                                                                                                   | <b>Case No.:</b> 41/8/81-ALC2/2015 | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                      | HQ File<br>:01/81/050/00185/AM16/  | RLA File<br>:03/94/040/00165/AM16/ | Lic.No/Date:0310796525<br>09.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments. |                                    |                                    |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                              |                                    |                                    |                                            |                          |

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| 98                                                                                                                   | <b>Case No.:</b> 42/8/81-ALC2/2015 | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                      | HQ File<br>:01/81/050/00186/AM16/  | RLA File<br>:03/94/040/00182/AM16/ | Lic.No/Date:0310796527<br>09.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments. |                                    |                                    |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                              |                                    |                                    |                                            |                          |

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| 99                                                                                                                                                                                       | <b>Case No.:</b> 44/5/81-ALC2/2015 | Party Name:MITTAL APPLIANCES LIMITED, | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                          | HQ File<br>:01/81/050/00144/AM16/  | RLA File<br>:56/24/040/00050/AM15/    | Lic.No/Date:5610004629<br>16.06.2015       | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. |                                    |                                       |                                            |                          |
| The case stands deferred to 20.10.2015.                                                                                                                                                  |                                    |                                       |                                            |                          |

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| 100                                                                                                                                                                 | <b>Case No.:</b> 20/8/81-ALC2/2015 | Party Name:HONDA SIEL POWER PRODUCTS LTD. | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Approved</b> |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00164/AM16/  | RLA File<br>:05/23/040/00080/AM16/        | Lic.No/Date:0510394573<br>16.06.2015       |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(158)/2015-TSW(B)/ 325 dated 04.09.2015 (copy enclosed). |                                    |                                           |                                            |                 |
| RA may take suitable consequential action accordingly.                                                                                                              |                                    |                                           |                                            |                 |

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| 101 | <b>Case No.:</b> 23/8/81-ALC2/2015 | Party Name:FRITION | Meet No/Date:11/81- | <b>Status:</b> Deferred |
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|                                                                                                                                                                                                                                        |                                    |                                      |                          |
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|                                                                                                                                                                                                                                        | METAL FIBRES (INDIA)<br>P.LTD      | ALC2/2015<br>08.09.2015              |                          |
| HQ File<br>:01/81/050/00167/AM16/                                                                                                                                                                                                      | RLA File<br>:05/23/040/00025/AM16/ | Lic.No/Date:0510394577<br>16.06.2015 | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(129)/15-ME dated 11/09/2015 (copy enclosed).<br><br>The case stands deferred to 20.10.2015. |                                    |                                      |                          |

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| 102                                                                                                                                                                                                                                                            | <b>Case No.:</b> 26/8/81-ALC2/2015 | Party Name:ZENITH<br>PRECISION PVT LTD ., | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00170/AM16/  | RLA File<br>:07/24/040/00080/AM16/        | Lic.No/Date:0710108374<br>16.06.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that MSME Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                    |                                           |                                                |                          |

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| 103                                                                                                                                                                                  | <b>Case No.:</b> 24/8/81-ALC2/2015 | Party Name:HINDUSTHAN<br>URBAN INFRASTRUCTURE<br>LIMITED | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                      | HQ File<br>:01/81/050/00168/AM16/  | RLA File<br>:05/23/040/00117/AM16/                       | Lic.No/Date:0510394615<br>17.06.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments.<br><br>The case stands deferred to 20.10.2015. |                                    |                                                          |                                                |                          |

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| 104                                                                                                                                                                                                                                                                                 | <b>Case No.:</b> 22/8/81-ALC2/2015 | Party Name:GUPTA METAL<br>SHEETS LTD. | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00166/AM16/  | RLA File<br>:05/23/040/00110/AM16/    | Lic.No/Date:0510394629<br>19.06.2015           | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC observed that the application of the firm was referred to MSME for comments. The representative of MSME stated that the case does not pertain to them. NC decided to send the application to DIPP for comments.<br><br>The case stands deferred to 20.10.2015. |                                    |                                       |                                                |                          |

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| 105 | <b>Case No.:</b> 12/8/81-ALC2/2015 | Party Name:ANVIL CABLES<br>PVT. LTD., | Meet No/Date:11/81-<br>ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred |
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| HQ File<br>:01/81/050/00156/AM16/                                                                                                                                                                                                                              | RLA File<br>:02/24/040/00036/AM16/ | Lic.No/Date:0210205904<br>22.06.2015 | Defer<br>Date:20.10.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.<br><br>The case stands deferred to 20.10.2015. |                                    |                                      |                          |

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| 106 | <b>Case No.:</b> 3/8/81-ALC2/2015                                                                                                                                                                                                       | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|     | HQ File<br>:01/81/050/00147/AM16/                                                                                                                                                                                                       | RLA File<br>:34/24/040/00332/AM15/ | Lic.No/Date:3410041389<br>21.07.2015       | Defer<br>Date:20.10.2015 |
|     | <b>Decision :</b> NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.<br><br>The case stands deferred to 20.10.2015. |                                    |                                            |                          |

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|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 107 | <b>Case No.:</b> 43/8/81-ALC2/2015                                                                                                                                                                                                      | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:11/81-ALC2/2015<br>08.09.2015 | <b>Status:</b> Deferred  |
|     | HQ File<br>:01/81/050/00187/AM16/                                                                                                                                                                                                       | RLA File<br>:34/24/040/00119/AM16/ | Lic.No/Date:3410041393<br>23.07.2015       | Defer<br>Date:20.10.2015 |
|     | <b>Decision :</b> NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.<br><br>The case stands deferred to 20.10.2015. |                                    |                                            |                          |

### **Offline Agenda Meeting No. 11/81 dated 08.09.2015**

Sl. No. 138

|                                                                                                                                                                     |                                                                                                                                      |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|
| CASE NO. AR-                                                                                                                                                        | M/s Savera Auto Comps (P) Ltd.                                                                                                       |
| Meeting No. 11/81                                                                                                                                                   | F. No. 01/80/050/00042/AM12/DES-II                                                                                                   |
| Dated: 08.09.2015                                                                                                                                                   | Request of M/s Savera Auto Comps (P) Ltd. for fixation of adhoc Norms in respect of Advance License No. 0310622965 dated 23.03.2011. |
| <b>Decision :</b> NC observed that the application has been referred to C&PC. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                                                                      |

Sl. No. 139

|                   |                                         |
|-------------------|-----------------------------------------|
| CASE NO. C-1      | M/s. Carclo Technical Plastics (P) Ltd. |
| Meeting No. 11/81 | F.No.01/81/162/0043/AM'14/DES-II        |



|                                                                                                                                                                                                                 |                                                                                                                                                                  |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Dated: 08.09.2015                                                                                                                                                                                               | Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms. |
| <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 25.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. |                                                                                                                                                                  |
| The case stands deferred to 20.10.2015.                                                                                                                                                                         |                                                                                                                                                                  |

Sl. No. 140

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| Case No. AR-                                                                                                                         | M/s. Lloyd Insulations (India) Limited                                                                              |
| Meeting No. 11/81                                                                                                                    | F. No. 01/81/50/36/AM-10/DES-II                                                                                     |
| Dated: 08.09.2015                                                                                                                    | Request for amendment in description of import items in respect of Advance License No. 0510241176 dated 12.05.2009. |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments. |                                                                                                                     |
| The case stands deferred to 20.10.2015.                                                                                              |                                                                                                                     |

Sl. No. 141

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| Case No. AR-                                                                                                          | M/s. Molex (India) Private Limited                                                                                              |
| Meeting No. 11/81                                                                                                     | F.No. 01/81/050/00301/AM09/DES-II                                                                                               |
| Dated: 08.09.2015                                                                                                     | RA File No. 07/24/040/00212/AM09                                                                                                |
|                                                                                                                       | Request for Amendment/Modification of norms ratified in respect of Advance Authorization No. 0710058728 dated 25.07.2008 - reg. |
| <b>Decision :</b> NC observed that the application has been referred to DeitY. NC decided to wait for their comments. |                                                                                                                                 |
| The case stands deferred to 20.10.2015.                                                                               |                                                                                                                                 |

Sl. No. 142

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| Case No. AR-                                                                                                         | M/s. Shubhlaxmi Metals and Tubes Private Limited                                         |
| Meeting No. 11/81                                                                                                    | F.No. 01/81/162/047/AM16                                                                 |
| Dated: 08.09.2015                                                                                                    | RA File No. 03/95/040/00834/AM11                                                         |
|                                                                                                                      | Fixation of norms in respect of Advance Authorization No. 0310616009 dated 15.02.2011 of |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                          |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                          |

Sl. No. 143

|              |                    |
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| Case No. AR- | M/s. Rites Limited |
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| Meeting No. 11/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | File No. 01/81/50/319/AM08/DES.II                                                     |
| Dated: 08.09.2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RA File No. 05/24/040/00468/AM08                                                      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Fixation of norms in respect of Advance Authorization No. 0510209314 dated 21.09.2007 |
| <p><b>Decision :</b> NC deliberated its earlier decision taken in the Meeting No.28/81 dated 09.10.2007 and observed that there is some error/omission in the decision of the committee. NC also observed that norms in respect of the following AAs of the company with same imports/exports had already been fixed on net to net basis under GN-4 of Engineering Products.</p> <ol style="list-style-type: none"> <li>1. 0510214050 dated 27.12.2007</li> <li>2. 0510162583 dated 25.07.2005</li> <li>3. 0510202621 dated 17.04.2007</li> </ol> <p>The representative of DHI also stated that the norms may be fixed on net to net basis. Taking clue from that, NC decided to fix the norms of the subject AA on net to net basis under GN-4 of the Engineering Products.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                                                       |

Sl. No. 144

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| Case No. AR-                                                                                                                                                               | M/s. McCom Industries (India) Private Limited                                                          |
| Meeting No. 11/81                                                                                                                                                          | File No. 01/81/50/00447/AM14/DES.II                                                                    |
| Dated: 08.09.2015                                                                                                                                                          | RA File No. 03/95/040/00616/AM14                                                                       |
|                                                                                                                                                                            | Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013. |
| <p><b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments.</p> <p>The case stands deferred to 20.10.2015.</p> |                                                                                                        |

Sl. No. 145

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| Case No. AR-                                                                                                                                                              | M/s. Larsen & Toubro Limited                                                                                 |
| Meeting No. 11/81                                                                                                                                                         | File No. 01/81/50/0009/AM12/DES.II                                                                           |
| Dated: 08.09.2015                                                                                                                                                         | RA File No. 03/95/040/00721/AM11                                                                             |
|                                                                                                                                                                           | Request for modification of fixed norms in respect of Advance Authorization No. 0310613547 dated 01.02.2011. |
| <p><b>Decision :</b> NC observed that the application has been referred to DoT. NC decided to wait for their comments.</p> <p>The case stands deferred to 20.10.2015.</p> |                                                                                                              |

Sl. No. 146



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|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                                                                        | M/s. Larsen & Toubro Limited                                                                                 |
| Meeting No. 11/81                                                                                                                                                   | File No. 01/81/50/215/AM10/DES.II                                                                            |
| Dated: 08.09.2015                                                                                                                                                   | RA File No. 03/95/040/00944/AM09                                                                             |
|                                                                                                                                                                     | Request for modification of fixed norms in respect of Advance Authorization No. 0310516404 dated 21.04.2009. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                                              |

Sl. No. 147

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| Case No. AR-                                                                                                                                                       | M/s. Narayan Powertech Pvt. Limited                                                             |
| Meeting No. 11/81                                                                                                                                                  | File No. 01/81/050/971/AM07/DES.II                                                              |
| Dated: 08.09.2015                                                                                                                                                  | RA File No. 34/24/040/00179/AM07                                                                |
|                                                                                                                                                                    | Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006 |
| <b>Decision :</b> NC observed that the application has been referred to DHI. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                                 |

Sl. No. 148

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| Case No. AR-                                                                                                                                                       | M/s. Leitwind Shriram Manufacturing Limited                                               |
| Meeting No. 11/81                                                                                                                                                  | File No. 01/81/50/227/AM14/DES.II                                                         |
| Dated: 08.09.2015                                                                                                                                                  | RA File No. 04/24/040/00069/AM14                                                          |
|                                                                                                                                                                    | Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013 |
| <b>Decision :</b> NC observed that the application has been referred to DHI. NC decided to wait for their comments.<br><br>The case stands deferred to 20.10.2015. |                                                                                           |

Sl. No. 149

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| Case No. AR-                                                                                                                                                                                                                                                                                                                                   | M/s. Worldfa Exports Pvt. Limited                                                                                              |
| Meeting No. 11/81                                                                                                                                                                                                                                                                                                                              | File No. 01/60/162/632/AM15/PRC/DES.II                                                                                         |
| Dated: 08.09.2015                                                                                                                                                                                                                                                                                                                              | RA File No. 05/28/076/00039/AM12                                                                                               |
|                                                                                                                                                                                                                                                                                                                                                | Request for EOP beyond the valid period of 36 months extension in respect of DFIA No. 0510304479 dated 30.09.2011 - Regarding. |
| <b>Decision :</b> NC observed that the case was referred by PRC seeking inputs from the Committee on their observation stated below:<br><br>“the items allowed for imports and the resultant products of exports are mis-matching. The items of imports allowed are magnetic stainless steel cold rolled sheet/coil which is normally not used |                                                                                                                                |



for table kitchen and house hold utensils.”

The Technical Authority from DIPP informed that magnetic stainless steel is a cheaper variety of stainless steel. In the absence of nickel this stainless steel is slightly magnetic. It is not normal magnetic iron/ steel but stainless steel of lower grade. This variety of steel is also permitted under SION C-832 & C-833.

Accordingly it was decided to inform PRC on the above line.

Sl. No. 150

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| Case No. AR-                                                                                                         | M/s. Techfab (India) Industries Limited                                                          |
| Meeting No. 11/81                                                                                                    | File No. 01/81/050/00054/AM14/DES.II                                                             |
| Dated: 08.09.2015                                                                                                    | RA File No. 03/95/040/00851/AM13                                                                 |
|                                                                                                                      | Modification of fixed norms in respect of Advance Authorization No. 0310727698 dated 11.03.2013. |
| <b>Decision :</b> NC observed that the application has been referred to MSME. NC decided to wait for their comments. |                                                                                                  |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                                  |

Sl. No. 151

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                                                                            | M/s. MPP Technologies Pvt. Limited                                                         |
| Meeting No. 11/81                                                                                                                                                       | File No. 01/81/50/250/AM14/DES.II                                                          |
| Dated: 08.09.2015                                                                                                                                                       | RA File No. 07/24/040/00128/AM14                                                           |
|                                                                                                                                                                         | Ratification of norms in respect of Advance Authorization No. 0710097262 dated 01.08.2013. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DHI vide U.O. No. 3(89)/2012-TSW(B)/71 dated 05.02.2015 (copy enclosed). |                                                                                            |
| RA may take suitable consequential action accordingly.                                                                                                                  |                                                                                            |

Sl. No. 152

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| Case No. AR-                                                                                                         | M/s. Sterlite Technologies Limited                                                          |
| Meeting No. 11/81                                                                                                    | File No. 01/81/50/443/AM13/DES.II                                                           |
| Dated: 08.09.2015                                                                                                    | RA File No. 03/95/040/00666/AM13                                                            |
|                                                                                                                      | Ratification of norms in respect of Advance Authorization No. 0310717142, dated 13.12.2012. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                             |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                             |



Sl. No. 153

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|----------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                         | M/s. Sterlite Technologies Limited                                                             |
| Meeting No. 11/81                                                                                                    | File No. 01/81/50/473/AM13/DES.II                                                              |
| Dated: 08.09.2015                                                                                                    | RA File No. 03/95/040/00820/AM13                                                               |
|                                                                                                                      | Modification of fixed norms in respect of Advance Authorization No. 0310722786 dated 4.2.2013. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                                |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                                |

Sl. No. 154

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|----------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                         | M/s. Sterlite Technologies Limited                                                               |
| Meeting No. 11/81                                                                                                    | File No. 01/81/50/224/AM15/DES.II                                                                |
| Dated: 08.09.2015                                                                                                    | RA File No. 03/95/040/00121/AM15                                                                 |
|                                                                                                                      | Modification of fixed norms in respect of Advance Authorization No. 0310781628 dated 15.05.2014. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                                  |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                                  |

Sl. No. 155

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|----------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                         | M/s. Sterlite Technologies Limited                                                             |
| Meeting No. 11/81                                                                                                    | File No. 01/81/50/215/AM13/DES.II                                                              |
| Dated: 08.09.2015                                                                                                    | RA File No. 03/95/040/00243/AM13                                                               |
|                                                                                                                      | Modification of fixed norms in respect of Advance Authorization No. 0310701351 dated 9.7.2012. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                                |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                                |

Sl. No. 156

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|---------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                        | M/s. Alstom Projects India Limited                                                           |
| Meeting No. 11/81                                                                                                   | File No. 01/81/050/0006/AM13/DES.II                                                          |
| Dated: 08.09.2015                                                                                                   | RA File No. 34/24/040/00264/AM12                                                             |
|                                                                                                                     | Fixation of norms fixed in respect of Advance Authorization No. 3410033396 dated 05.03.2012. |
| <b>Decision :</b> NC observed that the application has been referred to DHI. NC decided to wait for their comments. |                                                                                              |
| The case stands deferred to 20.10.2015.                                                                             |                                                                                              |



Sl. No. 157

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|---------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                        | M/s. Alstom Projects India Limited                                                               |
| Meeting No. 11/81                                                                                                   | File No. 01/81/050/00460/AM12/DES.II                                                             |
| Dated: 08.09.2015                                                                                                   | RA File No. 03/94/040/00910/AM12                                                                 |
|                                                                                                                     | Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012. |
| <b>Decision :</b> NC observed that the application has been referred to DHI. NC decided to wait for their comments. |                                                                                                  |
| The case stands deferred to 20.10.2015.                                                                             |                                                                                                  |

Sl. No. 158

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|---------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                        | M/s. Alstom Projects India Limited                                                               |
| Meeting No. 11/81                                                                                                   | File No. 01/81/050/00195/AM13/DES.II                                                             |
| Dated: 08.09.2015                                                                                                   | RA File No. 34/24/040/00053/AM13                                                                 |
|                                                                                                                     | Modification of norms fixed in respect of Advance Authorization No. 3410034345 dated 13.06.2012. |
| <b>Decision :</b> NC observed that the application has been referred to DHI. NC decided to wait for their comments. |                                                                                                  |
| The case stands deferred to 20.10.2015.                                                                             |                                                                                                  |

Sl. No. 159

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| Case No. AR-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | M/s. Alstone International                                                                 |
| Meeting No. 11/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | File No. 01/81/050/00159/AM15/DES.II                                                       |
| Dated: 08.09.2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RA File No. 05/23/040/00021/AM15                                                           |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Ratification of norms in respect of Advance Authorization No. 0510385548 dated 02.05.2014. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/ 159-A/R dated 22.09.2015 as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                            |
| <ol style="list-style-type: none"> <li>1. Thickness of Aluminium Composite Panels i.e. export item may be specified as "3 mm &amp; 4 mm"</li> <li>2. Description of import item at Sl. No. 1 may be modified as " Relevant Aluminum Coil (colour coated) 0.20 MM &amp; 045 MM Thick" and its and quantity of this item may be allowed as 40800 Sq. Meters (56830 Kgs.) inclusive of 2 % wastage as claimed by the firm.</li> <li>3. Quantities of import items at Sl. No.2 &amp; 3 may be allowed as 40,000 Sq. Meters (5738 Kgs ) &amp; 40,000 Sq. Meters (8608 Kgs. ) on net to net basis as claimed by the firm.</li> <li>4. Word "Relevant" may be prefixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 1.05 Kgs./Kg. content in the export item.</li> </ol> |                                                                                            |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                            |



Sl. No. 160

|                                                                                                                      |                                                                                                  |
|----------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                         | M/s. Avon Tubetech Pvt. Limited                                                                  |
| Meeting No. 11/81                                                                                                    | File No. 01/81/050/448/AM12/DES.II                                                               |
| Dated: 08.09.2015                                                                                                    | RA File No. 05/23/040/000362/AM12                                                                |
|                                                                                                                      | Modification of norms fixed in respect of Advance Authorization No. 0510311845 dated 20.12.2011. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                                  |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                                  |

Sl. No. 161

|                                                                                                                                                                                                                                |                                                                                            |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                                                                                                                                   | M/s. Aero Cans India Pvt. Limited                                                          |
| Meeting No. 11/81                                                                                                                                                                                                              | File No. 01/81/050/347/AM14/DES.II                                                         |
| Dated: 08.09.2015                                                                                                                                                                                                              | RA File No. 31/83/040/000135/AM14                                                          |
|                                                                                                                                                                                                                                | Ratification of norms in respect of Advance Authorization No. 3110060718 dated 15.10.2013. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2015-TSW/161-A/R dated 22.09.2015 as under:-                                                          |                                                                                            |
| <ol style="list-style-type: none"> <li>1. Net weight of export item may be specified as 38750 Kgs.</li> <li>2. Quantity of import item may be allowed as 39467 Kgs. as 1.05 Kgs./Kg. content in the export product.</li> </ol> |                                                                                            |
| RA may take suitable consequential action accordingly.                                                                                                                                                                         |                                                                                            |

Sl. No. 162

|                                                                                                                      |                                                                                            |
|----------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                                         | M/s. Jindal Saw Limited                                                                    |
| Meeting No. 11/81                                                                                                    | File No. 01/81/50/408/AM13/DES.II                                                          |
| Dated: 08.09.2015                                                                                                    | RA File No. 05/23/040/000359/AM13                                                          |
|                                                                                                                      | Ratification of norms in respect of Advance Authorization No. 0510340521 dated 10.12.2012. |
| <b>Decision :</b> NC observed that the application has been referred to DIPP. NC decided to wait for their comments. |                                                                                            |
| The case stands deferred to 20.10.2015.                                                                              |                                                                                            |

Sl. No. 163

|                                                                                                           |                                                                                                  |
|-----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-                                                                                              | M/s. KEI Industries Limited                                                                      |
| Meeting No. 11/81                                                                                         | File No. 01/81/50/463/AM13/DES.II                                                                |
| Dated: 08.09.2015                                                                                         | RA File No. 05/23/040/000391/AM13                                                                |
|                                                                                                           | Modification of norms fixed in respect of Advance Authorization No. 0510343363 dated 15.01.2013. |
| <b>Decision :</b> NC decided to <b>modify</b> the norms of above AA as per comments of the representative |                                                                                                  |



of DIPP present in the meeting as under:-

The applicants vide letters dated 26.07.2014 and 19.09.2015 have stated that they had completed the export obligation before 27.08.2013 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 164

|                   |                                                                                                  |
|-------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-      | M/s. KEI Industries Limited                                                                      |
| Meeting No. 11/81 | File No. 01/81/50/113/AM14/DES.II                                                                |
| Dated: 08.09.2015 | RA File No. 05/23/040/00018/AM14                                                                 |
|                   | Modification of norms fixed in respect of Advance Authorization No. 0510352511 dated 15.01.2013. |

**Decision :** NC decided to **modify** the norms of above AA as per comments of the representative of DIPP present in the meeting as under:-

The applicants vide letters dated 26.07.2014 and 19.09.2015 have stated that they had completed the export obligation before 19.11.2013 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 165

|                   |                                                                                                  |
|-------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-      | M/s. KEI Industries Limited                                                                      |
| Meeting No. 11/81 | File No. 01/81/50/112/AM14/DES.II                                                                |
| Dated: 08.09.2015 | RA File No. 05/23/040/00503/AM13                                                                 |
|                   | Modification of norms fixed in respect of Advance Authorization No. 0510352513 dated 29.04.2013. |

**Decision :** NC decided to **modify** the norms of above AA as per comments of the representative



of DIPP present in the meeting as under:-

The applicants vide letters dated 26.07.2014 and 19.09.2015 have stated that they had completed the export obligation before 19.11.2013 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Date:12.10.2015

Place:New Delhi

(Pradyumna Sahu)

Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
व्यापार विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



1  
8-9-15

Government of India  
Ministry of Communications and Information Technology  
Department of Electronics and Information Technology  
Electronics Niketan, 6, CGO Complex  
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510345900 dated 13.2.2013 issued in favour of M/s. Magneti Marelli UM Electronic Systems Pvt. Ltd., Gurgaon (Haryana)

Reference is invited to DGFT U.O No. 01/81/50/00190/AM14/DES-11/36 dated 23.8.2013 seeking comments of this Department on the above mentioned application of M/s. Magneti Marelli UM Electronic Systems Pvt. Ltd. Gurgaon (Haryana) for export of "Transmitter Radio."

2. The FOB value of export is Rs.93,728,368.00(US\$ 1,696,441.00) and CIF value of Import is Rs 66,574,255.00 (US\$ 1,204,965.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle.. This Department recommends ratification of norms of advance authorization as follows:

1. Import item at S.No. 1-13, 16 -17 : On net to net basis with accountability clause on 'Nil' Wastage basis
2. Import item at S.No. 14,15 & 18 : As requested by the party inclusive of 2% wastage

4. Since the export product relates to automobile sector, DGFT may seek the comments of the concerned Department also.

(Asha Nangia)  
Director  
Tel. 24301303

Shri Raman Kumar, FTDO, DGFT, Udyog Bhavan, New Delhi  
DIT U.O. No. W-27/34/2013-IPHW dated 5.5.2014



6  
8.9.15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Andritz Hydro Pvt. Ltd. for ratification of norms of AA No. 1110027515 dated 06.06.2013

Reference: DGFT ID Note No.01/81/50/151/AM15/DES-II/77 Dt. 29.07.2015

O/o DGFT may refer to firm's reply dated 17.07.2015 in respect of subject authorization. The firm has stated in their reply that the subject authorization has been issued on SION basis and the application was not filed on the basis of ad-hoc norm or self-declared norms as per para 4.7. The firm has therefore not provided other details called for as per standard deficiency letter.

8.9.15  
In view of the above DES-II may decide as per Exim Policy and procedure for such cases.

This issue with the approval of IA(KKT).

g...  
4.9.15  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(167)/2014/TSW(B)/ dated 04.09.2015.

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8.9.15

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

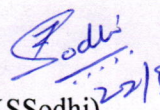
30(114)/14-ME

Subject: AA No 0510382339 dated 20.03.14 of M/s Shivalik Bimetal Controls Ltd.

The norms may be fixed as follows:-

- Relevant size of Sno 1 of items of import may be allowed for 17841 kg inclusive of 4.94% wastage after affecting 50% wastage for scrap.
- Relevant size of Sno 2 of items of import may be allowed for 3149 kg inclusive of 4.95% wastage after affecting 50% wastage for scrap.

This issues with approval of Director (ME).

  
(KSSodhi)  
AD (ME)

Sh P. Sahoo, FTDO, DGFT, Udhog Bhawan, New Delhi  
O/o DC, MSME UO No 30(114)/14-ME dated 22.09.15



Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

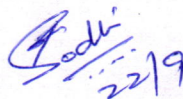
30(227)/2014-ME

Subject: Ratification of Norms in respect of M/s Stera Engg Pvt ltd, against advance authorization bearing no 0410158825 dated 25.06.14.

The norms may be fixed as follows:-

- Relevant size of import of Sno 1 may be allowed for 8462 kgs after affecting 1/3<sup>rd</sup> recovery for scrap and inclusive of 31.7% wastage.
- Relevant size of import of Sno 2 may be allowed for 4466 kgs after affecting 1/3<sup>rd</sup> recovery for scrap and inclusive of 84% wastage.

This issues with approval of Director (ME).

  
(KSSodhi)  
AD (ME)

Sh P. Sahoo, FTDO, DGFT, Udhyog Bhawan, New Delhi  
O/o DC, MSME UO No 30(227)/14-ME dated 22.09.15



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8-9-15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Hightemp Furnaces Ltd. for ratification of norms of AA No. 0710105513 dated 03.07.2014

Reference: DGFT ID Note No.01/81/50/340/AM15/DES-II/82 Dt. 07.08.2015

Reference above application and the firm's reply dated 01.07.2015 has been examined and based on information made available therein the proposal is recommended as under:

**Export Product: Heat Treating Equipment**

- 8-9-15
- |                                               |       |
|-----------------------------------------------|-------|
| 1. Gas Nitriding Furnace THN 100 ERT -        | 1 No. |
| 2. Sealed Quench Furnace TKM 100 ERT - 1437   | 1No.  |
| 3. Sealed Quench Furnace TKM 100 ERT - 1438   | 1No.  |
| 4. 8 Tray Low Temperature Tempering Furnace - | 1 No. |

**Import Item:**

| Sl. No.                            | Import Item                                       | Quantity recommended                                                                  |
|------------------------------------|---------------------------------------------------|---------------------------------------------------------------------------------------|
| 1 -15,<br>20- 26<br>28, 29<br>& 31 | Components                                        | May be allowed on net to net basis as per condition of GN-4 for engineering products. |
| 17-19                              | Insulation Bricks                                 | 1.03 kg/kg content in the export product.                                             |
| 16 &<br>27                         | Graphite/Ribbon Packing                           | Net to net basis i.e. 1kg/kg content in the export product.                           |
| 30                                 | Silicon Sealant                                   | Within 2% of FOB value of relevant export product.                                    |
| 32                                 | Wire Cronix Nikil-Chromium                        | 1.01 kg/kg content in the export product.                                             |
| 33-45                              | Mild Steel Angle, Channel, Plates, Seamless Pipes | Deleted as no justification/calculation has been given in the reply.                  |

This issue with the approval of IA(KKT).

9-9-15  
2-9-15  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(82)/2015/TSW(B)/ dated 07.09.2015. 320



01/81/162/150/Am 1r

50  
8-9-15विदेश व्यापार निदेशावली  
C/o Directorate General of Foreign Trade

26 AUG 2015

आरो एण्ड आई/र. &amp; I.

आरो सं/डि. No.

Government of India  
Ministry of Communications and Information Technology  
Department of Electronics and Information Technology  
Electronics Niketan, 6, CGO Complex  
New Delhi-110003

DESI

**Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310794491 dated 10.03.2015 issued in favour of M/s. UM Cables Ltd. Mumbai**

Reference DGFT U.O. No 01/81/50/AM16/DES-11/26 dated 12.6.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. UM Cables Ltd. Mumbai for export of "Optical Fibre Cable".

2. The FOB value of export is Rs.132,068,400.00 (US\$ 2,103,000.00) and CIF value of Import is Rs 101,039,036.00 (US\$ 1,582,444.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as per column 6 inclusive of the wastage in column 5 :-

| S.No. | Description                             | UO<br>M | Quantity<br>Applied in<br>DGFT | Wastage<br>Recommended<br>% | Quantity<br>Recommended |
|-------|-----------------------------------------|---------|--------------------------------|-----------------------------|-------------------------|
| 1.    | Single Mode Optical Fiber               | KM      | 102029                         | 2.5                         | 102028.5                |
| 2.    | Filling Jelly                           | KG      | 25676                          | 1.5                         | 25425.75                |
| 3.    | PBT                                     | KG      | 42024                          | 2.0                         | 41616.00                |
| 4.    | High Density Polyethylene (HDPE) 2.35mm | KG      | 507058                         | 2.0                         | 504584.44               |

  
 (Asha Nangia)  
 Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi  
DIT U.O. No. 17(28)/2015-IPHW dated 20.8.2015



**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 35/5/81 (M/s Associated Cables Pvt. Limited.)  
(Advance Authorization No. 0310794764 dated 20.03.2015)**

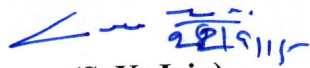
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

| Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./Km.) | Sl. No. | Net Export Weight (Kgs./km.) |
|---------|------------------------------|---------|------------------------------|---------|------------------------------|---------|------------------------------|
| 1       | 823                          | 5       | 915                          | 9       | 290                          | 13      | 688                          |
| 2       | 433                          | 6       | 502                          | 10      | 465                          | 14      | 318                          |
| 3       | 534                          | 7       | 403                          | 11      | 635                          | 15      | 506                          |
| 4       | 351                          | 8       | 374                          | 12      | 580                          | 16      | 256                          |

- Quantity of import item at Sl.No 1 viz. continuous cast Copper Rod( 8 mm dia)(EC Grade) may be allowed as 19601 Kgs. as 1.01 Kgs/Kg. content in the export items at Sl. No. 1 to 16.
- Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 16.
- Quantity of import item at Sl.No 3 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs/Kg. content in the export items at Sl. No. 9 to 11 & 14 to 16.
- Quantities of import item at Sl. No.4 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 14 to 16.
- Zero Halogen Flame Retardant (ZHFR) compound may be deleted from the description of import item at Sl. No.5 and quantities of import item at Sl. No. 5 viz. LSF Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 13.
- Quantities of import item at Sl. No.6 viz. Steel Armouring Wire may be allowed as 1.02 Kgs/Kg content in the Export Products at Sl. No. 1 to 8, 12 & 13.
- Import items at Sl. No. 7 to 11 (Wooden Drum) may be allowed as per packing policy.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW/53 dated 08/09/2015



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8-9-15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 36/5/81 (M/s Associated Cables Pvt. Limited.)  
(Advance Authorization No. 0310794761 dated 20.03.2015)**

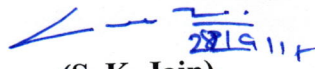
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

| Sl. No. | Net Export Weight<br>(Kgs./Km.) | Sl. No. | Net Export Weight<br>(Kgs./Km.) |
|---------|---------------------------------|---------|---------------------------------|
| 1       | 659                             | 4       | 686                             |
| 2       | 286                             | 5       | 952                             |
| 3       | 457                             | 6       | 1114                            |

- Quantity of import item at Sl.No 1 viz. continuous cast Copper Rod( 8 mm dia)(EC Grade) may be allowed as 18542 Kgs. as 1.01 Kgs/Kg. content in the export items at Sl. No. 1 to 6.
- Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 6.
- Zero Halogen Flame Retardant (ZHFR) compound may be deleted from the description of import item at Sl. No.3 and quantities of import item at Sl. No. 3 viz. LSF Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 6.
- Import items at Sl. No. 4, 5 & 6 (Wooden Drum) may be allowed as per packing policy.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW/54 dated 08 /09/2015



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8-9-15

Government of India  
Ministry of Commerce and Industry  
O/o Additional Director General of Foreign Trade  
Nistha Bhavan, SE wing, New Marine Lines, Church gate, Mumbai-20.

File No: 03/95/040/0904/AM15/NO NORMS II

Date: 23/3/2015

To.,

Norms committee,  
O/o. The Director General of Foreign Trade,  
Udyog Bhavan, Maulana Azad Road,  
New Delhi:- 110 011.

Kind Attn. Shri K.C.Raju Dy.DGFT(NC II)

Sub :- Grant of Advance authorization on Repeat as per  
Para 4.7.1 & 4.7.2 of HBP ( Vol. I ) 2004-09.

Sir,

M/s. Rexnord Electronics & Controls Ltd Have been granted Advance

Authorization No. 0310794804 dtd. 23/03/2015. The Copies of the application

are not forwarded to the Headquarters due to the following reason.

The Advance Authorization has been issued on Repeat Basis in terms of Para 4.7.1 &  
4.7.2 of HBP ( Vol. IV ) on basis of decision of Norms Committee in Meeting  
NO.6/81ALC 2/2014 DTD 17.06.2014

Yours faithfully.

( G.K.MISHRA )

Foreign Trade Development Officer  
For Additional Director General of Foreign Trade Mumbai



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8.9.15

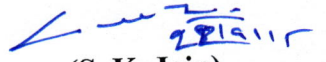
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 43/5/81 (M/s Dynamic Cables Pvt. Limited)  
(Advance Authorization No. 1310047828 dated 26.03.2015)**

Advance authorization may be ratified as under:

1. Net weight of export product may be specified as 10890 Kgs.
2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 5940 Kgs. on net to net basis.
3. Quantity of import item No. 2 viz. XLPE Compound may be allowed as applied for i.e. 4950 Kgs. on net to net basis .

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW/59 dated 22 /09/2015



**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 31/5/81 (M/s Supra Quality Exports (India) Pvt. Ltd.) (Advance Authorization No. 0310794963 dated 27.03.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the quantities of import items at Sl. No. 1 & 3 (Nikrothal Wire N80) supported by length and diameter of wire in export products because of the following reasons:
  - (i) As per details given in the application, each 2000 Watt of Heating Element( export item at Sl.No.1) contains 4530 mm of Nikrothal Wire N80 (0.8 mm dia) which shall weigh about 18.93 gms. as against 52 gms. indicated by the firm.
  - (ii) Similarly, each 2750 Watt of Heating Element (export item at Sl.No.2) contains 5730 mm of Nikrothal Wire N80 (0.95 mm dia) which shall weigh about 33.76 gms. as against 95 gms. indicated by the firm.

Norms committee may take a view

  
22/9/15

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW/60      dated 22/09/2015



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8.9.15

Office of the Development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

30(123)/15-ME

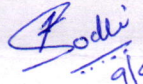
Subject: AA no 0310795006 dated 30.03.15 in respect of M/s Metal care Alloys pvt. Ltd.

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Percentage of each component in the export product. The details to be supported by a material test certificate from a reputed lab.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME) for taking view by NC.

8.9.2015

  
(K.S.Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udhyog Bhawan New Delhi  
O/o The DC(MSME) uo note no 30(123)/15-ME dated 09.09.15



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8-9-15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 19/5/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310795181 dated 08.04.2015)**

Advance Authorisation may be ratified as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 %.
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view



(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/106/2015-TSW/65 dated 22/09/2015



**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 10/5/81 (M/s Jindal SAW Limited ) (Advance  
Authorization No. 0510394072 dated 01.05.2015)**

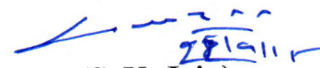
Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 3 may be specified as 33.8 MT, 32750 MT & 79.26 MT respectively .
2. Thickness of "Internal lining" in export items at Sl. No. 1 to 3 may be specified as "0.406 mm".
3. Thickness of "external coating" in export items at Sl. No. 1 to 3 may be specified as "2 mm".
4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 17 & 33 may be deleted and these items shall be of relevant grade as contained in the export items
5. Quantity of import item at Sl. No. 1 may be allowed as 34.349 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.140 MT taking clue from SION C-1289.
7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1289.
8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.0 Sq. meter/Sq. meter content in the export item at Sl. No. 1 as claimed by the firm.
10. Quantity of import item at Sl. No. 17 may be allowed as 33238.7 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 18 may be allowed as 135.258 MT taking clue from SION C-1289.
12. Total quantities of import items at Sl. No. 19 to 21, 26 to 29 & 32 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1289.
13. Quantities of import items at Sl. No. 22, 30 & 31 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.
14. Quantities of import items at Sl. No. 23 to 25 may be allowed as 1.0 Sq. meters/Sq. meter content in the export item at Sl. No. 2 as claimed by the firm.
15. Quantity of import item at Sl. No. 33 may be allowed as 77.805 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3.
16. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 0.320 MT taking clue from SION C-1289.
17. Total quantities of import items at Sl. No. 35 to 37, 42 to 45 & 48 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1289.



18. Quantities of import items at Sl. No. 38, 46 & 47 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
19. Quantities of import items at Sl. No. 39 to 41 may be allowed as 1.0 Sq. meters/Sq. meter content in the export item at Sl. No. 3 as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW/72 dated 22/09/2015



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8.9.15

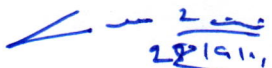
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 11/5/81 (M/s Jindal SAW Limited ) (Advance  
Authorization No. 0510394071 dated 01.05.2015)**

Advance Authorization may be ratified as under:

1. Net weight of export item may be specified as 64022 MT.
2. Thickness of "Internal lining" in export item may be specified as "0.406 mm".
3. Thickness of "external coating" in export item may be specified as "2 mm".
4. Word " Alloy" mentioned in the description of import item at Sl. No. 1 may be deleted and this item shall be of relevant grade as contained in the export item.
5. Quantity of import item at Sl. No. 1 may be allowed as 64862.4 MT as 1.05 Kgs./Kg. content in the export item.
6. Quantity of import item at Sl. No. 2 may be allowed as 264.41 MT taking clue from SION C-1289.
7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item taking clue from SION C-1289.
8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item .
9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.0 Sq. meter/Sq. meter content in the export item as claimed by the firm.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW/73 dated 22/09/2015



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8-9-15

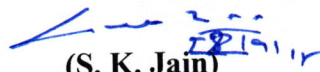
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015- Case No. 13/8/81(M/s. Alcomex Springs Pvt Limited)  
(Advance Authorization No. 3110065421 dated 08.05.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 5 of Standard Deficiency Format, export product wise.
2. Separate weights of "Industrial Helical Spring" and "Plugs", export product wise.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format, for manufacture of plugs, export product wise.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/106/2015-TSW /74 dated 22/09/2015



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8-9-15

**F.No. 2(6)/2011-TW**  
Government of India  
Ministry of Steel  
Technical Division

**Subject: Ratification of norm in respect of Advance Licence No. 0310796024 dated 19.05.2015 of M/s KRYFS Power Component Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/ /AM-15/DES-2/199 dated 28.07.2015 whereby the above mentioned Advance Authorization of **M/s KRYFS Power Component Limited, Mumbai** has been forwarded to Ministry of Steel for our comments/views.

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade with wastage of 1.015 Kg/kg for the aforesaid export product subject to the condition that width of imported coils is more than the respective width of export products. However, export of coils cannot be made from imported sheets. Therefore, import of sheets, as applied, are not recommended. The following amendment in the description of item of import and quantity of import is recommended:

| Sl No | Advance Authorization No and date | Description of item of export                                                               | Qty    | Description of item of import                                                                                          | Qty    |
|-------|-----------------------------------|---------------------------------------------------------------------------------------------|--------|------------------------------------------------------------------------------------------------------------------------|--------|
| 1     | 0310796024 dated 19.05.2015       | Cold Rolled Grain Oriented (CRGO) Steel Slit Coils for Transformer Cores width up to 600 mm | 400 MT | Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade having width more than 600 mm. | 406 MT |

  
(S.K. Bhatnagar)  
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.  
Ministry of Steel U.O.No. 2(6)/2011-TW dated 26.08.2015



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8-9-15

Government of India  
Ministry of Steel  
Technical Wing

**Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 0810135353 dated 25.05.2015- M/s Vardhman Stampings Pvt Ltd, Ahmedabad.**

DGFT may refer to their UO No 01/81/50/ /AM-15/DES-II/189 dated 28.07.2015 for ratification of above mentioned Advance Authorization of **M/s Vardhman Stampings Pvt Ltd, Ahmedabad.**

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Electrical Steel (prime) coils of relevant grade with wastage of 1.015 Kg/kg against export CRGO Electrical Steel coils in slitted form subject to the condition that width of imported coils is more than the respective width of export products.

  
(S.K. Bhatnagar)  
Deputy Industrial Adviser

**Shri P. Sahu**, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(17)/2015-TW dated 19.08.2015

28-9-15  
8-9-15



86  
8.9.15

Office of the development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

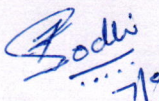
30(109)/15-ME

Subject: AA no 0710108283 dated 28.05.15 in respect of M/s Cee Dee Metal alloys (P) Ltd.

The following information is required from the unit:-

- Specification of export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)

  
(K.S. Sodhi)

Asstt Director (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(109)/15-ME dated 07.09.2015

8-9-15



89  
8-9-15

Office of the development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

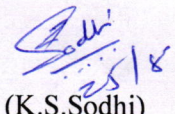
30(86)/15-ME

Subject: AA no 0510394423 dated 03.06.15 in respect of M/s Honda Siel Power Products Ltd..

Norms may be fixed as follows:-

- Import may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.

  
(K.S.Sodhi)  
AD (ME)

Shri P. Sahu , FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(86)/15-ME dated 25.08.15

8-9-15



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8.9.15

Office of the development Commissioner  
Micro small & medium Enterprises

**MECHANICAL DIVISION**

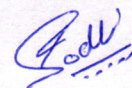
30(85)/15-ME

Subject AA no 2410041737 dated 04.06.15 for M/s Spray King Agro Equipment Pvt Ltd.

Taking cue from SION C-580, the norms may be fixed as follows:-

1. Import of S.no 1 of items of import of relevant grade may be allowed for 55,500 kg inclusive of 11% wastage.

This issues with the approval of Director (ME) for taking view by NC.



(K.S.Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(85)/15-ME dated 17.08.15







93  
8.9.15

Office of the development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

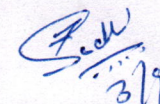
30(95)/15-ME

Subject: AA no 0710108322 dated 05.06.15 in respect of M/s Cee Dee Metal alloys (P) Ltd.

The following information is required from the unit:-

- Manufacturing process details.
- Specification of export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

  
(K.S. Sodhi)  
Asstt Director (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(95)/15-ME dated 03.09.2014

8.9.15



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8.9.15

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

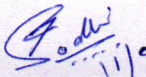
30(130)/15-ME

Subject: AA no 0310796495 dated 08.06.15 of M/s Trafigura India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 9.6% wastage.

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S. Sodhi)  
AD (ME)

8.9.15

Shri P. Sahu; FTDO, DGFT Udhyog Bhawan  
O/o the DC(MSME) UO note no 30(130)/15-ME dated 11.09.15



100  
8-9-15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Honda Siel Power Products Ltd. for ratification of norms of AA No. 0510394573 dated 16.06.2015

Reference above application it is observed that this office has recently recommended a similar case of the same firm (AA No. 0510392304 Dated 05.12.2014) vide this office UO dated 16.07.2015. Subject authorization is therefore recommended on repeat basis.

This issue with the approval of IA(KKT).

8-9-15  
g...  
4-9-15  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(158)/2015/TSW(B)/ dated 04.09.2015.

(325)



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8-9-15

Office of the Development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

30(129)/15-ME

Subject: AA no 0510394577 dated 16.06.15 in respect of M/s Friction Metal Fibres.

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Quantity of copper and phosphor bronze intended for import (individually) and corresponding export quantity.

This issues with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(129)/15-ME dated 11.09.15



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8.9.15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

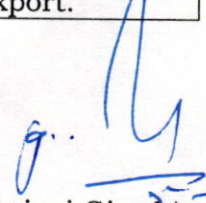
Subject : Representation of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710097262 dated 01.08.2013.

Reference: DGFT ID Note No.01/81/50/250/AM14/DES-II/215 Dated 01.01.2015.

O/o DGFT may refer to firm's representation dated 29.05.2014 forwarded to this office under above reference. Representation of the firm has been examined and it is observed that the firm has still not provided material balancing statement and working out calculation for the input quantity requirement. In view of this and based on available information the proposal is recommended as under:

| Export Product         | Net wt./unit of EP | Import items                       | Quantity recommended/unit of EP                                        |
|------------------------|--------------------|------------------------------------|------------------------------------------------------------------------|
| Canopy Transformer for | 270 kg.            | 1. CRCA non alloy steel sheet/coil | 1.05 kg/kg content in the export product.                              |
|                        |                    | 2. HR non alloy MS plate           | 1.05kg/kg content in the export product.                               |
|                        |                    | 3-4. Paint & Consumables           | Combined CIF value may be restricted within 2% of FOB value of export. |

This issue with the approval of IA (KKT).

g.   
(Gajraj Singh) -2.15  
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(89)/ 2012-TSW(B)/ 71 dated 05.02.2015

By No 1317-JEST  
10.2.15



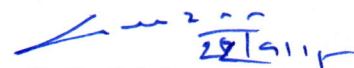
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 159-A/R (M/s Alstone International) (Advance Authorization No. 0510385548 dated 02.05.2014)**

Advance Authorization may be ratified as under:

1. Thickness of Aluminium Composite Panels i.e. export item may be specified as "3 mm & 4 mm"
2. Description of import item at Sl. No. 1 may be modified as " Relevant Aluminum Coil (colour coated) 0.20 MM & 045 MM Thick" and its and quantity of this item may be allowed as 40800 Sq. Meters (56830 Kgs.) inclusive of 2 % wastage as claimed by the firm.
3. Quantities of import items at Sl. No.2 & 3 may be allowed as 40,000 Sq. Meters (5738 Kgs ) & 40,000 Sq. Meters (8608 Kgs. ) on net to net basis as claimed by the firm.
4. Word "Relevant" may be prefixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/106/2015-TSW/159-A/R dated 22 /09/2015



OL 161  
8-9-15

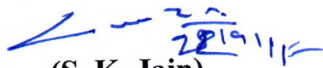
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 08/09/2015 - Case No. 161-A/R (M/s Aero Cans India Private Limited) (Advance Authorization No. 3110060718 dated 15.10.2013)**

Advance Authorization may be ratified as under:

1. Net weight of export item may be specified as 38750 Kgs.
2. Quantity of import item may be allowed as 39467 Kgs. as 1.05 Kgs./Kg. content in the export product.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/106/2015-TSW/161-A/R dated 22 /09/2015



## Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. .... dated ..... issued under Para 4.7 of HBP, Vol. I.

Meeting No. .... Dated: .....

### Export Items:

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 | Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).                                                                                                                                                                                                                                                                          |
| 2 | Detail technical note on manufacturing process including the relevant flow sheet.                                                                                                                                                                                                                                                                                                                                                                |
| 3 | Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.                                                                                                                                                                                                                                                                                                                                       |
| 4 | Weight of each Export Product.                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 5 | Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. |

### Import Items:

|   |                                                                                                                                                                        |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 6 | Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

### Components:

|       |                                                                                                                                                                                                                                                                                                                                                                       |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 7     | Technical characteristics / part numbers, if any.                                                                                                                                                                                                                                                                                                                     |
| 8     | Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).                                                                                                                                                                                                                                          |
| 9     | Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables                                                                                                                                                                                                              |
| 10    | Size and specification including grade, composition, range, thickness etc. of the items proposed for import                                                                                                                                                                                                                                                           |
| 11    | Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc |
| 11(a) | Sheet layout diagram of the material indicating the wastage during blanking                                                                                                                                                                                                                                                                                           |
| 12    | Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.                                                                                                                                          |
| 13    | Weight of Steel, which requires imported welding material, giving break-up of:<br>(lxxiii) Steel Plates/Sheets upto 30mm thickness<br>(lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness<br>(lxxv) Steel Plates/Sheets more than 70 mm thickness.<br>(lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.         |
| 14    | Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.                                                                                                                                                     |
| 15    | Use of export product                                                                                                                                                                                                                                                                                                                                                 |
| 16    | You are advised to apply for SION                                                                                                                                                                                                                                                                                                                                     |
| 17    | Please use expanded/full name of end product. Do not use the abbreviations/short form.                                                                                                                                                                                                                                                                                |
| 18    | It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be                                                         |



|  |    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
|--|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  |    | <p>furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:-<br/>EPCG licence number and date.</p> <p>(i) CIF value of the licence.<br/>(ii) Whether this licence was issued under Zero duty or 3 per cent Scheme.<br/>(iii) Custom duty saved amount.<br/>(iv) Products to be manufactured.<br/>(v) How EPCG licence holder intends to discharge the EO against the EPCG licence.</p> |
|  | 19 | Any other information:                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
|  | 20 | <p>The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: ..... Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....</p>                                                            |